



PROHIBITORY ORDER NO. RRD/SRO/1377/2026/1

SECURITIES AND EXCHANGE BOARD OF INDIA  
SOUTHERN REGIONAL OFFICE, CHENNAI

Recovery Certificate No. 4355 of 2021 issued against Venmax Drugs and Pharmaceuticals Limited.

Sl.	Name of the defaulter	Address	PAN
1.	Venmax Drugs and Pharmaceuticals Limited	H No 1140, Rajeswari Ware House, Opposite to Sri Convention Kompally Quthbullapur, Hyderabad - 500055	AAACY1073C

Order under Rule 16 and 48 of the Second Schedule to the Income-tax Act, 1961 read with Section 28A of the Securities and Exchange Board of India Act, 1992

1. Recovery proceedings have been initiated against **Venmax Drugs and Pharmaceuticals Limited** ["referred to as "**Defaulter**"] for failure to pay the dues under the following certificate drawn up by the Recovery Officer, Southern Regional Office.

Certificate No.	Name of the Defaulter(s)	Date of issuance of Notice of Demand	Amount (in Rs.)
4435 of 2021	Venmax Drugs and Pharmaceuticals Limited	Modified Recovery Certificate dated Dec 20, 2022.	11,81,000/- + further interest, costs, expenses and charges etc



2. Notice of Demand dated Dec 08, 2021 was issued by the Recovery Officer to the defaulter demanding payment of Rs. 30,00,000/- along with interest, costs, expenses etc., within 15 days from the date of receipt of the said notice. The Recovery Officer had issued Attachment Order dated April 20, 2022 in respect of all demat accounts/all funds/folios/schemes held by the defaulters. Further, vide another Attachment Order dated April 20, 2022, the Recovery officer had attached the bank accounts including lockers of the defaulters, either singly or jointly held with other persons and all amounts/proceeds due or may become due to the defaulter or any money held or may subsequently hold for or on account of the defaulter.
3. Subsequently, vide an Order dated April 27, 2022, the Recovery Officer directed the Banks to remit the amount as available in the bank accounts of the defaulters to SEBI. The Mutual Funds were also directed to redeem the units of mutual funds held in the name of the defaulters and to remit the amount to SEBI.
4. Whereas the said Recovery Certificate has been modified on Dec 20, 2022 for recovery of a sum of Rs.11,81,000/- (Rupees Eleven Lakhs Eighty-One Thousand Only) along with further interest, all costs, charges and expenses etc.
5. The current outstanding dues from the Defaulter in respect of the amended Recovery Certificate as on date amounts to **Rs.15,71,411/- (Rupees Fifteen Lakh Seventy-One Thousand Four Hundred and Eleven Rupess Only)**. Accordingly, the attachment orders issued to banks/depositories and the remittance order issued to banks were amended on March 02, 2026.
6. Considering that the amounts that could be realized through the remittances from bank account/s of the defaulters is not sufficient, it is necessary to prohibit the defaulters from disposing, transferring, alienating, or charging all the immovable properties and movable properties held by them.
7. In view of the foregoing, and in exercise of the powers conferred under Rule 16 and 48 of the Second Schedule to the Income Tax Act, 1961 read with Section 28A of the Securities and Exchange Board of India Act, 1992, the **defaulters are hereby prohibited from disposing, transferring, alienating, or charging all the immovable properties and movable properties held by the defaulters.** It is further directed that all persons are hereby prohibited from taking any benefit under such disposal, transfer, alienation or charge in respect of the properties of the defaulters, which would stand attached in execution of the aforesaid Recovery Certificates.



8. The defaulters are also hereby directed to furnish the complete details of all the movable and immovable properties held by them and charges, if any, thereon, in the format prescribed at Annexure-A, along with the original title deeds pertaining to immovable properties, within **two weeks from the date of this Order**, to the Southern Regional Office at Chennai of the Board.
9. This Order **shall be served on the defaulters and the Inspector General of Registration of all the States and Union Territories and specifically to the concerned Tehsildars, District Registrars and Sub-Registrars in the State of Telangana**, with a direction, -
- to inform the details of immovable properties owned by the defaulters; and
  - not to act upon any documents purporting to be dealing with transfer, mortgage, charge, lease or creation or alteration of any interest in any of the properties owned / held by the defaulter, including the said properties, if presented for registration.
10. The Order shall also be served on the concerned District Registrars and Sub-Registrars of the areas in which the addresses of the defaulters are located.

Given under my hand and seal at Chennai on this March 02, 2026.

SEAL



RECOVERY OFFICER

**मोहम्मद साजिद**  
**MOHD SAJID**  
वसूली अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Dy. General Manager  
भारतीय प्रतिभूति और विनिमय बोर्ड, चेन्नई  
Securities and Exchange Board of India, Chennai



Annexure- A

S. No.	Description of the Property	Date of Purchase	Purchase Price	Present Market Value	Details of building, fixtures, fittings, standing crop, timber, livestock etc.	Details of encumbrance if any
1	District Sub-Division Block Village Mouza Khata No./Patta No. Survey No. Plot No. Boundaries Extent of land					
2						
3						
4						
5						

